

**19.04.2022**  
Serial no.35  
Aloke

**CRM (A) 1756 of 2022**

In re : An Application for Anticipatory Bail under Section 438 of the Code of Criminal Procedure in connection with Amta Police Station Case No. 51 of 2022 dated 25.02.2022 under Sections 147/148/186/353/332/333/308/506/120B of the Indian Penal Code and Section 3 of the Prevention of Damage to Public Property Act, 1984 and Section 9 of the Maintenance of Public Order Act, 1972.

-And-

In the matter of : **Ms. Minakhi Mukherjee & Ors.**

... .. Petitioners

Mr. Bikash Ranjan Bhattacharyya, Sr. Advocate

Mr. Rabi Shankar Chatterjee, Advocate

Mr. Intiaz Ahmed, Advocate

Mr. Sabyasachi Chatterjee, Advocate

Mr. Santanu Maji, Advocate

Mr. Jamiruddin Khan, Advocate

Mr. Moloy Bhattacharyya, Advocate

... .. For the Petitioners

Mr. Ranabir Ray Chowdhury, Advocate

Mr. Sandip Chakraborty, Advocate

... ..For the State

Petitioners seek anticipatory bail.

Learned Senior Advocate appearing for the petitioners submits that the petitioners were part of an agitation of about 400 people. The petitioners were agitating in respect of an unnatural death case. The petitioners were falsely implicated. The petitioners subscribe to a particular political ideology and, therefore, false implication as against the petitioners.

Learned Advocate appearing for the State draws the attention to the statements recorded under Section 161 of the Code of Criminal Procedure and the materials in the case diary. He submits that five police personnel were injured.

Considering the nature of injuries suffered and considering the gravity of the offence and the involvement of the petitioners therein, we are inclined to grant anticipatory bail to the petitioners.

Accordingly, we direct that in the event of arrest the petitioners shall be released on bail upon furnishing a bond of Rs.10,000/- (Rupees Ten Thousand Only) each, with two sureties of like amount each, to the satisfaction of the arresting officer and also be subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure, 1973 and on condition that petitioner nos. 3 to 10 will report before the Investigating Officer once in a fortnight till the conclusion of the investigation and petitioner nos. 1 and 2 will cooperate with the investigation and on condition that the petitioners shall appear every day before the jurisdictional Court on and from the date fixed for appearance of the accused and in default the jurisdictional Court will pass appropriate order to secure the presence of the petitioners in Court including cancelling the anticipatory bail granted without further reference to this Court.

The prayer for anticipatory bail of the petitioners is allowed.

CRM (A) 1756 of 2022 is disposed of.

**(Debangsu Basak, J.)**

**(Bibhas Ranjan De, J.)**